

**SECTION II A**

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.)NO. 4654 OF 2005  
WITH  
CRIMINAL MISCELLANEOUS PETITION NOS. 9563 & 9564 OF 2005  
(Applications for condonation of delay in filing and in re-  
filing the Special Leave Petition)

POONGODI & ANR. ...PETITIONERS  
VERSUS  
THANGAVEL ...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 15<sup>th</sup> February, 2011, when the Court was pleased to pass the following Order :-

**"It is submitted on behalf of both the parties that the affidavits which were required to be filed are not yet reedy. Let this matter be adjourned for four weeks to comply with the order dated 16<sup>th</sup> November, 2010."**

It is submitted that pursuant to above Court's order, Mr. S. Thanajayan, Advocate for the sole respondent has on 18<sup>th</sup> February, 2011 filed affidavit (Copy of affidavit is included in the Special Leave Petition paper books).

It is further submitted that Mr. R. Nedumaran, Advocate for the petitioner has not filed affidavit so far.

The matter above-mentioned is listed before the Hon'ble Court with this office Report.

DATED this the 18<sup>th</sup> day of September, 2013.

ASSISTANT REGISTRAR

Copy to:-  
Mr. R.Nedumaran, Advocate  
Mr. S. Thananjayan, Advocate

ASSISTANT REGISTRAR

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